

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-II

2. C.P.(IB)-3299(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.05.2021**

NAME OF THE PARTIES: - DVR Sekhar
V/s

Gammon India Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). None appeared from the side of the Petitioner even though the matter is listed for filing withdrawal memo. However, Ld. Counsel Ms. Kashmira Khedekar appeared for the Respondent orally submitted that the matter has been settled and no proof has been submitted. It appears that the matter was also earlier listed on 29.04.2021 for filing withdrawal memo, however, the same has not been filed so far. In view of the same, list the matter on **11.05.2021** for filing withdrawal memo and the Counsel for the Respondent is directed to intimate the next date hearing to the Petitioner. In case no withdrawal memo is filed, consequential orders will be passed on the next date of hearing.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

H.P. CHATURVEDI
Member (Judicial)

Dated this the 07th day of May, 2021
Sushil